

I do not think I could give my consent to this adjournment motion.

**Shri Nambiar** (Mayuram): The hartal may continue. That is the difficulty.

**Mr. Speaker:** May be; let us not try to help to continue it by raising questions here again.

**Shri Nambiar:** It is there...

**Mr. Speaker:** Order, order.

**Shri K. K. Basu** (Diamond Harbour): One question please.

**Mr. Speaker:** Not now. The Deputy Finance Minister has not given information for any other purpose than the purpose of enabling me to decide the admissibility of the motion. The motion is not there for discussion.

**Shri K. K. Basu:** I am not challenging that.

**Mr. Speaker:** Whatever it may be, the purpose of what was said was to give the Chair some facts and information to enable it to judge about the admissibility; and the subject is not open now for further discussion.

**Shri Amjad Ali** (Goalpara-Garo Hills): Can the agreements take the place of law not made?

**Mr. Speaker:** I do not propose to answer all these questions on merits.

#### PAPER LAID ON THE TABLE

#### RATIFICATION OF ILO CONVENTION ON FORCED LABOUR

**The Deputy Minister of Labour** (Shri Abid Ali): I beg to lay on the Table a copy of the statement regarding ratification of ILO convention (No. 29) concerning Forced Labour. [See Appendix IX, annexure No. 61.]

DEMANDS\* FOR GRANTS FOR  
1955-56

#### DEMANDS re. MINISTRY OF HOME AFFAIRS

**Mr. Speaker:** The House will now resume further discussion of the Demands for Grants relating to the Ministry of Home Affairs. Out of the 8 hours allotted for the Demands of this Ministry, about 4 hours were availed of yesterday, and 4 hours now remain.

I think the hon. Minister will reply, and he will require some time: he may wish to have about an hour or so.

**The Deputy Minister of Home Affairs** (Shri Datar): Yes about an hour.

**Mr. Speaker:** That means that three hours will be available to the other hon. Members.

**Shri Datar:** In the course of the debate yesterday on the Home Ministry's Demands, a number of points were raised by hon. Members. In particular, I am happy that some Members of this House appreciated the efforts that were being made by the State Governments as also by the Centre, so far as the various subjects under discussion were concerned; especially, so far as the law and order situation was concerned, it was very good on the part of some Members to have appreciated the efforts made by the State Governments in this regard.

There were a number of other points also which were raised, and in respect of some of them, I should like to enlighten the House so far as the real position is concerned. These points deal very briefly with Tripura, the Andamans, Delhi and Kutch, and they have also some bearing on the question of the Scheduled Classes, the Scheduled Tribes and the Services. These, therefore, are the various points, and I should like to place the correct picture before this House, so that the House will know what Government have been doing so far as all these questions are concerned.

\*Moved with the recommendation of the President.